

IN THE COURT OF SH. ASHOK KUMAR, DUTY MM CUM ACMM-2,  
ROUSE AVENUE COURT COMPLEX, NEW DELHI

CBI VS N.S. Bhangoo & Ors.  
FIR No. RC/BD1/0004/E/2014  
U/s 420 r/w 120B IPC

01.06.2020

Present: Ms. Mona Jonwal, Ld. PP for CBI.  
Sh. Jai A. Dehadrai, Ld. Counsel for applicant /accused  
Subrata Bhattacharya.  
Sh. Devender Kumar, 2<sup>nd</sup> IO of the case.

In view of the prevailing pandemic of COVID-19 as per directions of Hon'ble High Court and Ld. District Judge, the application of bail of applicant/accused is being heard through Video Conferencing using CISCO-WEBEX App from my own residence. The link has been sent by the Court Official deputed by Ld. District Judge.

**Vide order dated 27.05.2020, Ld. CMM, Sh. Harjyot Singh Bhalla has permanently transferred the case to the court of undersigned for trial as well as for hearing on the application of bail.** During the course of hearing it transpired that it would be proper to hear the matter on the next date of hearing of 10.07.2020 and hence, as per request, list on **10.07.2020** for hearing on the bail application. The said case will be heard through VC unless in the meanwhile normal functioning of the court resumes, in which case it will be heard in the court itself. Ld. CMM has directed the Ahlmad of his court to transfer the file of the present case to the court of undersigned when the normal functioning of the court resumes. Copy of this order be sent by the concerned court official to the counsel/proxy counsel as well as to the PP/IO as per the guideline framed by Ld. District Judge through electronic mode/email. Copy of this order be also uploaded on the official Website of Delhi District Court. A copy be retained for being sent to the concerned court as soon as the normal functioning of the court begins.



( ASHOK KUMAR )  
DUTY MM CUM ACMM-2, ROUSE  
AVENUE COURT, NEW DELHI-  
01.06.2020